

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP No. 200(ND)/2017

IN THE MATTER OF:

Rakesh Asthana & Ors. **APPLICANT / PETITIONER**
Vs.
A.M.R. Infrastructure Ltd. & Anr. **RESPONDENT**

SECTION:
Under Section 213(b) of the Companies Act

Order delivered on 02.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**Sh. R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

PRESENTS:

For the Petitioner(s):- Mr. Sanjeev Kumar, Advocate

For the Respondent(s):-

ORDER

Learned Counsel for the petitioner states that file of the Counsel is not traceable and has requested for some time.

List the matter on 9th March, 2018.

Sd/—

**(M. M. KUMAR)
PRESIDENT**

Sd/—

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**